

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 564/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Melgiri Enterprises -Versus- Scope Vincom Industries Pvt.Ltd.		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. R. GHOSH, ADVOCATE
2. MR. A. DUTTA, "
3. MR. M.A. JABBAR "
4. MR. N. KHANJOY "

} PETITIONER

*N. Khanjoy*  
12/12/2017

1. R.L. Mitra, Advocate for the Corporate Debtor } *R.L. Mitra*  
12/12/17

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has filed affidavit in reply, which may be taken on record.



Ld. Counsel for the operational creditor has sought leave of the Court for filing rejoinder. Prayer is allowed. Rejoinder may be filed within 15 days with a copy in advance to the opposite party.

List on 30/01/2018.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)

MR. R. G. GHOSH, ADVOCATE  
MR. A. DUTTA,  
MR. M. A. JAGGAR,  
MR. N. KHANJANI

Corporate Director  
for the  
18/12/17